

**DIVISION BENCH**

**ITEM NO. 156**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA No. 174/2020, CA No. 245/2020, IA No. 22/2022  
IN CP No. 162/ALD/2020**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> November,  
2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>MEENA ANAND &amp; ORS V/S LALIT MOHAN BHARDWAJ &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/244 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

None : *For the Petitioner*  
Sh. Raghav Marwaha, Adv. : *For the Res. No.3-5*  
Ms. Arushi Pathak holding brief for Sh. Vijay Kaundal, Adv. : *For the Res. No.1-2*

**ORDER**

**IA No. 22/2022**

The present application has been filed under Rule 32 r/w rule 11 of the NCLT Rules, 2016 seeking direction to place on record the settlement agreement dated 6<sup>th</sup> April, 2022 which was executed between Respondent No.3 to 5 and petitioner.

Let the matter be listed on 12<sup>th</sup> December, 2022.

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**16<sup>th</sup> November, 2022**

*Bipul Kumar Tiwari  
(Stenographer)*